

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 19, 1971|Phalguna 28, 1892 (Saka)

No. 1

1. Silence

To mark the solemn occasion of the first sitting of the Fifth Lok Sabha, Members stood in silence for a short while.

2. List of Members Elected to Lok Sabha

Secretary laid on the Table a Book, presented to the Speaker by the Chief Election Commissioner, containing the list of Members elected to the Lok Sabha at the general election of 1971.

3. Panel of Chairmen

The Speaker *pro tem* announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Prof. R. D. Bhandare
- (2) Shri Jyotirmoy Basu
- (3) Shri K. Manoharan

4. Oath or Affirmation

The Speaker *pro tem*, Shri Govind Das, having already taken oath before the President, signed the Roll of Members and took his seat in the House.

Thereafter, 466 Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

- 205 in Hindi
- 141 in English
- 27 in Tamil
- 13 in Bengali
- 12 in Marathi
- 11 in Kannada
- 11 in Oriya
- 10 in Urdu
- 8 in Telugu
- 7 in Malayalam
- 6 in Sanskrit
- 5 in Assamese
- 5 in Gujarati
- 4 in Punjabi and
- 1 in Kashmiri

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd March, 1971)

S. L. SHAKDHER,
Secretary

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, March 22, 1971|Chaitra 1, 1893 (Saka)

No. 2

1. Oath or Affirmation

*Thirty-four Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

- 18 in Bengali
- 6 in English
- 5 in Hindi
- 2 in Malayalam
- 1 in Kashmiri
- in Tamil and
- 1 in Telugu

2. Motion for Election of Speaker

Shrimati Indira Gandhi moved the following motion:—

“That Shri G. S. Dhillon, a Member of this House, be chosen as the Speaker of this House.”

Shri Raj Bahadur seconded the motion.

The motion was adopted unanimously and Shri G. S. Dhillon was chosen as the Speaker.

Shrimati Indira Gandhi and Shri A. K. Gopalan conducted Shri G. S. Dhillon to the Chair.

3. Felicitations to the Speaker

The following Members offered felicitations to the Speaker:—

- (1) Shrimati Indira Gandhi
- (2) Shri A. K. Gopalan
- (3) Shri Govind Das
- (4) Shri K. Manoharan

*Five Members took oath/affirmation after the election of Speaker.

[P.T.O.]

- (5) Shri Indrajit Gupta
- (6) Shri Atal Bihari Vajpayee
- (7) Shri Shyamnandan Mishra
- (8) Dr. G. S. Melkote
- (9) Shri P. K. Deo
- (10) Dr. Karni Singh
- (11) Shri Tridib Chaudhuri
- (12) Shri Shibban Lal Saksena
- (13) Shri M. Muhammad Ismail
- (14) Shri Madhu Dandavate
- (15) Shri Ram Deo Singh
- (16) Shri Birender Singh
- (17) Shri Varkey George
- (18) Shri B. P. Maurya
- (19) Shri Shamim Ahmad Shamim
- (20) Shri Shiv Kumar Shastri

The Speaker in reply thanked the Members.

(Lok Sabha adjourned till half-an-hour after the President's Address on
Tuesday, the 23rd March, 1971)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, March 23, 1971/Chaitra 2, 1893 (Saka)

No. 3

1. Oath or Affirmation

Two Members made and subscribed the oath or affirmation in Bengali and took their seats in the House.

2. President's Address—Laid on the Table

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 23rd March, 1971.

3. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri A. K. Gopalan, K. Manoharan, H. N. Mukerjee, Atal Bihari Vajpayee, P. K. Deo, Dr. G. S. Melkote, Sarvashri Shyamnandan Mishra, Madhu Dandavate, Dr. Karni Singh, Sarvashri M. Muhammad Ismail, Ganapati Tukaram Gotkhinde, Basmo de Sequeira and Ram Deo Singh made references to the passing away of Shri Muhammad Islammuddin, who was a Member of the First Lok Sabha; Dr. Edward Paul Mathuram, who was a Member of the First Lok Sabha; Shri Nath Pai, who was a Member of the Second, Third and Fourth Lok Sabha; Shri C. N. P. Sinha, who was a Member of the First Lok Sabha; Shri K. M. Munshi, who was a Member of the Constituent Assembly and Provisional Parliament; Shri B. P. Chaliha, who was a Member of the First Lok Sabha; and Shri D. C. Mallik, who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 123(2)(a) of the Constitution:—

- (i) The State of Himachal Pradesh (Amendment) Ordinance, 1971 (No. 1 of 1971) promulgated by the President on the 5th January, 1971.

[P.T.G.]

- (ii) The West Bengal Security (Tripura Re-enacting) Amendment Ordinance, 1971 (No. 2 of 1971 promulgated by the President on the 24th January, 1971.
- (iii) The Labour Provident Fund Laws (Amendment) Ordinance, 1971 (No. 3 of 1971) promulgated by the President on the 13th February, 1971.
- 2) A copy of Notification No. S.O. 923 (Hindi and English versions) published in Gazette of India dated the 23rd February, 1971 declaring service connected with the supply, distribution and transmission of electrical energy to the public and the maintenance of operational efficiency within the areas of, or served by, the municipal electrical undertakings at Madurai, Coimbatore, Karur, Thanjavur and Pollachi in the State of Tamil Nadu, to be an essential service for the purposes of the Essential Services Maintenance Act 1968, under sub-section (2) of section 2 of the said Act.
- (3) (i) A copy of the proclamation (Hindi and English versions) dated the 11th January, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 67 in Gazette of India dated the 11th January, 1971, under article 356(3) of the Constitution:
- (ii) A copy of the Order (Hindi and English versions) dated the 11th January, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. G.S.R. 68 in Gazette of India dated the 11th January, 1971.
- (4) A copy of the Wireless Messages dated the 11th January, 1971 from the Governor of Orissa to the President.
- (5) A copy of the Proclamation (Hindi and English versions) dated the 23rd January, 1971 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 11th January, 1971 in relation to the State of Orissa, published in Notification No. G.S.R. 119 in Gazette of India dated the 23rd January, 1971, under article 356(3) of the Constitution.
- (6) (i) A copy of the Proclamation (Hindi and English versions) dated the 23rd January, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 120 in Gazette of India dated the 23rd January, 1971 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 23rd January, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. G.S.R. 121 in Gazette of India dated the 23rd January, 1971.
- (7) A copy of the Report (Hindi and English versions) of the Governor of Orissa dated the 20th January, 1971 to the President.

✓ (8) (i) A copy of the Proclamation (Hindi and English versions) dated the 23rd March, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 398 in Gazette of India dated the 23rd March, 1971, under article 356 (3) of the Constitution.

✓ (ii) A copy of the Order (Hindi and English versions) dated the 23rd March, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 399 in Gazette of India dated the 23rd March, 1971.

✓ (9) A copy of the Trunk Telephone Message dated the 22nd March, 1971 from the Governor of Orissa to the President.

X (10) A copy of Notification No. G.S.R. 152 (Hindi and English versions) published in Gazette of India dated the 29th January, 1971 declaring service in the Food Corporation of India to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act.

✓ (11) A copy of Notification No. S.O. 217 (Hindi and English versions) published in Gazette of India dated the 8th January, 1971 declaring service connected with the supply of electrical energy to the public in the State of Bihar or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of Section 2 of the said Act.

5. Statement Re: Supplementary Demands for Grants (Railways) for 1970-71

Shri K. Hanumanthaiya presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71.

6. Statement Re: Supplementary Demands for Grants (General) for 1970-71

Shri Vidya Charan Shukla presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1970-71.

7. Statement Re: Supplementary Demands for Grants (Manipur) for 1970-71

Shri Vidya Charan Shukla presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Manipur for 1970-71.

8. The Budget (Railways) 1971-72

Shri K. Hanumanthaiya presented a statement of the estimated receipts and expenditure of the Government of India for the year 1971-72 in respect of Railways.

[P.T.O.]

9. The Manipur Budget—1971-72

Shri Vidya Charan Shukla laid on the Table a statement of the estimated receipts and expenditure of the Union territory of Manipur for the year 1971-72, together with his statement thereon.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th March, 1971)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 24, 1971/Chaitra 3, 1893 (Saka)

No. 4

1. Oath or Affirmation

Two Members made and subscribed the oath as follows and took their seats in the House:—

1 in English and

1 in Marathi

2. Calling Attention

Shri Shashi Bhushan called the attention of the Minister of Tourism and Civil Aviation to the situation arising out of work-to-rule policy adopted by the employees of the Indian Airlines Corporation and consequent lock-out declared by the management of the Corporation.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

3. Assent to Bills

(i) Secretary laid on the Table following five Bills passed by the Houses of Parliament during the Twelfth Session of Fourth Lok Sabha and assented to:—

- (1) The Appropriation (No. 4) Bill, 1970
- (2) The Appropriation (No. 5) Bill, 1970
- (3) The Appropriation (Railways) No. 4 Bill, 1970
- (4) The Appropriation (Railways) No. 5 Bill, 1970
- (5) The Indian Medicine Central Council Bill, 1970

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following six Bills passed by the Houses of Parliament during the Twelfth Session of Fourth Lok Sabha and assented to:—

- (1) The Foreign Exchange Regulation (Amendment) Bill, 1970
- (2) The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1970
- (3) The Tea Districts Emigrant Labour (Repeal) Bill, 1970

[P.T.O.]

- (4) The Central Labour Laws (Extension to Jammu and Kashmir) Bill, 1970
- (5) The Coal Mines (Conservation and Safety) Amendment Bill, 1970
- (6) The State of Himachal Pradesh Bill, 1970

4. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri K. N. Tewari
- (2) Prof. R. D. Bhandare

5. The Budget (Railways)

The following items of business were taken up together:—

- * (i) General Discussion on the Budget (Railways) for 1971-72.
- * (ii) Demands for Grants on Account Nos. 1 to 11, 11-A and 12 to 16 in respect of the Budget (Railways) for 1971-72.
- * (iii) Supplementary Demands for Grants Nos. 8, 16 and 17 in respect of the Budget (Railways) for 1970-71.

The following Members took part in the combined debate:—

- (1) Shri Mohammed Ismail
- (2) Shri Liladhar Kotoki
- (3) Shri M. Kalyanasundaram
- (4) Sardar Swaran Singh
- (5) Shri Shamim Ahmad Shamim
- (6) Shri P. K. Ghosh

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (7) Shri C. Chittibabu
- (8) Shri Shrikrishna Vaijanath Dhamankar
- (9) Shri Jagannath Rao Joshi
- (10) Shri Jagdish Chandra Dixit
- (11) Shri Pravinsinhji Natvarsinhji Solanki
- (12) Shrimati Sahodrabai Rai
- (13) Shri M. M. Joseph
- (14) Shri N. K. Sanghi
- (15) Shri Ram Deo Singh
- (16) Shri Deonandan Prasad Yadav
- (17) Shri M. Satyanarayan Rao
- (18) Shri Rajendra Prasad Yadav
- (19) Shri Damodar Pandey
- (20) Shri Ranbahadur Singh
- (21) Shri P. Ranganath Shenoy
- (22) Shri Chandra Bhal Mani Tewari
- (23) Shri Govind Das ✓

* Discussed together.

- (24) Shri Ramavatar Shastri
- (25) Shri Tula Ram
- (26) Shri Ram Chandra Vikal (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned at 4-30 P.M. and re-assembled at 5 P.M.)

6. The Budget (General) 1971-72

Shri Y. B. Chavan presented a statement of estimated receipts and expenditure of the Government of India for the year 1971-72.

7: Government Bill—Introduced

- ✓ The Finance Bill, 1971.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th March, 1971)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, March 25, 1971/Chaitra 4, 1893 (Saka)

No. 5

1. Calling Attention

Shri S. M. Krishna called the attention of the Minister of Finance to the reported shortage of small coins in the country.

The Minister of State for Finance made a statement in regard thereto.

2. Paper Laid on the Table

A copy of the Indian Telegraph (Eleventh Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 2030 in Gazette of India dated the 19th December, 1970, was laid on the Table under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

3. The Budget (Railways)

Combined discussion on the following items of business continued and was concluded:—

* (i) General Discussion on the Budget (Railways) for 1971-72.

* (ii) Demands for Grants on Account Nos. 1 to 11, 11-A and 12 to 16 in respect of the Budget (Railways) for 1971-72.

* (iii) Supplementary Demands for Grants Nos. 8, 16 and 17 in respect of the Budget (Railways) for 1970-71.

Seventy-four cut motions [Nos. 1, 2, 29 to 32, 37 to 43, 55, 57, 58 to 63, 68, 69, 72 to 78, 80, 82 to 89, 96, 97, 99 to 106, 112 to 128, 141 to 143, 151 to 154 and 157] relating to the Demands for Grants on Account in respect of the Budget (Railways) for 1971-72, were moved and negatived.

The following Members took part in the combined debate:—

- (1) Shri Ram Chandra Vikal
- (2) Shri N. Sreekantan Nair
- (3) Shri Anant Prasad Sharma
- (4) Shri P. K. Deo
- (5) Shri Biren Dutta
- (6) Shri F. H. Mohsin

Shri K. Hanumanthaiya replied to the debate.

*Discussed together.

[P.T.O.]

All the Demands for Grants on Account in respect of the Budget (Railways) for 1971-72, as shown under column 3 of the printed List of Demands for Grants on Account in respect of the Budget (Railways) for 1971-72, were voted in full.

All the Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71, were voted in full.

✓4. Government Bill—Introduced

The Appropriation (Railways) Vote on Account Bill, 1971

5. Government Bill—Passed

The Appropriation (Railways) Vote on Account Bill, 1971.

The motion for consideration of the Bill was moved by Shri K. Hanumanthaiya.

The following Members took part in the debate:—

(1) Shri Shibban Lal Saksena

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.)

(2) Shri Shivshankar Prasad Yadav

(3) Shri Mallikarjun

(4) Shri Nagendra Prasad Yadav

Shri K. Hanumanthaiya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Hanumanthaiya.

The motion was adopted and the Bill was passed.

✓6. Government Bill—Introduced

✓ The Appropriation (Railways) Bill, 1971.

7. Government Bill—Passed

The Appropriation (Railways) Bill, 1971

The motion for consideration of the Bill was moved by Shri K. Hanumanthaiya.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Hanumanthaiya.

The motion was adopted and the Bill was passed.

8. The Manipur Budget

The following items of business were taken up together:—

- ** (i) General Discussion on the Budget for the Union territory of Manipur for 1971-72.
- ** (ii) Demands for Grants on Account Nos. 1 to 44 in respect of the Budget for the Union territory of Manipur for 1971-72.
- ** (iii) Supplementary Demands for Grants Nos. 1, 4, 5, 7, 9 to 16, 18, 20, 21, 23 to 28, 30 to 33, 36, 38 and 44 in respect of the Budget for the Union territory of Manipur for 1970-71.

The cut motions relating to the Supplementary Demands for Grants in respect of the Budget for the Union territory of Manipur for 1970-71, were moved and negatived.

The following Members took part in the combined debate:—

- (1) Shri Dasaratha Deb
- (2) Shri N. Tombi Singh
- (3) Shri Jharkhande Rai

Shri Vidya Charan Shukla replied to the debate.

All the Demands for Grants on Account in respect of the Budget for the Union territory of Manipur for 1971-72, as shown under column 3 of the printed List of Demands for Grants on Account in respect of the Budget (Manipur) for 1971-72, were voted in full.

All the Supplementary Demands for Grants in respect of the Budget for the Union territory of Manipur for 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants in respect of the Budget for the Union territory of Manipur for 1970-71, were voted in full.

9 Government Bill—Introduced

✓ The Manipur Appropriation (Vote on Account) Bill, 1971. ✓

10. Government Bill—Passed

The Manipur Appropriation (Vote on Account) Bill, 1971

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

**Discussed together.

[P.T.O.]

11. Government Bill—Introduced

✓ The Manipur Appropriation Bill, 1971.

12. Government Bill—Passed

The Manipur Appropriation Bill, 1971

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

13. Supplementary Demands for Grants (General) For 1970-71

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 4, 6, 7, 16, 17, 19, 21, 22, 25, 29, 30, 32 to 35, 37, 39, 43, 45, 48, 50 to 55, 57; 60 to 62, 68, 74, 76, 77, 79, 81, 84, 85, 91, 92, 95, 99, 105, 108, 111, 113 to 115, 119, 127, 128, 134, 136 and 137 in respect of the Budget (General) for 1970-71, commenced and was concluded.

Two cut motions were moved and negatived.

All the Supplementary Demands for Grants in respect of the Budget (General) for 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants in respect of the Budget (General) for 1970-71, were voted in full.

14. Government Bill—Introduced

✓ The Appropriation Bill, 1971.

15. Government Bill—Passed

The Appropriation Bill, 1971

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

General Discussion on the Budget (General) for 1971-72, commenced.

The following Members took part in the debate:—

- (1) Shri K. N. Tewari
- (2) Shri Saroj Mukherjee
- (3) Shri M. B. Rana
- (4) Shri Surendra Mohanty
- (5) Shri Shivnath Singh

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th March, 1971)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, March 26, 1971/Chaitra 5, 1893 (Saka)

No. 6

1. Oath or Affirmation

*Three Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

2 in English

1 in Bengali

2. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the reported atrocities inflicted on Harijans of Choti Khatu in Nagaur District (Rajasthan) resulting in the death of two persons and demolition of houses.

The Minister of State for Home Affairs made a statement in regard thereto.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 92 in Gazette of India dated the 12th January, 1971, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (2) A copy of the Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 19 in Gazette of India dated the 2nd January, 1971, under sub-section (3) of section 114 of the Gold (Control) Act, 1968.
- (3) A copy of the Income-tax (Fifth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 4001 in Gazette of India dated the 16th December, 1970, under section 296 of the Income-tax Act, 1961 together with an explanatory memorandum.

*One Member took oath after the Calling Attention.

[P.T.O.]

in Gazette of India dated the 1st March, 1971, under sub-section (4) of section 46 of the Wealth Act, 1957.

(5) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Fourteen Amendment) Rules, 1970 published in Notification No. G.S.R. 2065 in Gazette of India dated the 26th December, 1970.

(ii) The Central Excise (First Amendment) Rules, 1971 published in Notification No. G.S.R. 63 in Gazette of India dated the 9th January, 1971.

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) The Customs and Central Excise Duties Export Drawback (General) Eighty-second Amendment Rules, 1970, published in Notification No. G.S.R. 1984 in Gazette of India dated the 5th December, 1970.

(ii) The Customs and Central Excise Duties Export Drawback (General) Eighty-third Amendment Rules, 1970, published in Notification No. G.S.R. 2004 in Gazette of India dated the 12th December, 1970.

(iii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 2036 in Gazette of India dated the 19th December, 1970.

(iv) The Customs and Central Excise Duties Export Drawback (General) Eighty-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 2037 in Gazette of India dated the 19th December, 1970.

(v) The Customs and Central Excise Duties Export Drawback (General) Eighty-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 2038 in Gazette of India dated the 19th December, 1970.

(vi) The Customs and Central Excise Duties Export Drawback (General) Eighty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 2039 in Gazette of India dated the 19th December, 1970.

(vii) G.S.R. 2041 published in Gazette of India dated the 19th December, 1970 containing erratum to Notification No. G.S.R. 1859 dated the 31st October, 1970.

(viii) The Customs and Central Excise Duties Export Drawback (General) Eighty-eighth Amendment Rules, 1970, published in Notification No. G.S.R. 2066 in Gazette of India dated the 26th December, 1970.

Notification No. G.S.R. 2067 in Gazette of India dated the 26th December, 1970.

- (x) The Customs and Central Excise Duties Export Drawback (General) First Amendment Rules, 1971 published in Notification No. G.S.R. 39 in Gazette of India dated the 2nd January, 1971.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Second Amendment Rules, 1971 published in Notification No. G.S.R. 84 in Gazette of India dated the 16th January, 1971.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Third Amendment Rules, 1971 published in Notification No. G.S.R. 85 in Gazette of India dated the 16th January, 1971.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Fourth Amendment Rules, 1971 published in Notification No. G.S.R. 111 in Gazette of India dated the 23rd January, 1971.
- (xiv) The Customs and Central Excise Duties Export Drawback (General) Fifth Amendment Rules, 1971 published in Notification No. G.S.R. 112 in Gazette of India dated the 23rd January, 1971.
- (xv) The Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1971 published in Notification No. G.S.R. 179 in Gazette of India dated the 6th February, 1971.
- (xvi) The Customs and Central Excise Duties Export Drawback (General) Seventh Amendment Rules, 1971 published in Notification No. G.S.R. 180 in Gazette of India dated the 6th February, 1971.
- (xvii) The Customs and Central Excise Duties Export Drawback (General) Eighth Amendment Rules, 1971 published in Notification No. G.S.R. 181 in Gazette of India dated the 6th February, 1971.
- (xviii) The Customs and Central Excise Duties Export Drawback (General) Ninth Amendment Rules, 1971, published in Notification No. G.S.R. 182 in Gazette of India dated the 6th February, 1971.
- (xix) The Customs and Central Excise Duties Export Drawback (General) Tenth Amendment Rules, 1971 published in Notification No. G.S.R. 217 in Gazette of India dated the 13th February, 1971.
- (xx) The Customs and Central Excise Duties Export Drawback (General) Eleventh Amendment Rules, 1971 published in Notification No. G.S.R. 218 in Gazette of India dated the 13th February, 1971.

(General) Twelfth Amendment Rules, 1971 published in Notification No. G.S.R. 219 in Gazette of India dated the 13th February, 1971, together with an explanatory memorandum.

(xxii) The Customs and Central Excise Duties Export Drawback (General) Thirteenth Amendment Rules, 1971 published in Notification No. G.S.R. 248 in Gazette of India dated the 20th February, 1971.

(xxiii) The Customs and Central Excise Duties Export Drawback (General) Fourteenth Amendment Rules, 1971 published in Notification No. G.S.R. 249 in Gazette of India dated the 20th February, 1971.

(7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1985 published in Gazette of India dated the 5th December, 1970.

(ii) G.S.R. 2006 published in Gazette of India dated the 12th December, 1970 together with an explanatory memorandum.

(iii) G.S.R. 2007 published in Gazette of India dated the 12th December, 1970 together with an explanatory memorandum.

(iv) G.S.R. 2040 published in Gazette of India dated the 19th December, 1970.

(v) G.S.R. 42 published in Gazette of India dated the 1st January, 1971 together with an explanatory memorandum.

(vi) G.S.R. 89 published in Gazette of India dated the 16th January, 1971.

(vii) G.S.R. 90 published in Gazette of India dated the 16th January, 1971 together with an explanatory memorandum.

(viii) G.S.R. 91 published in Gazette of India dated the 16th January, 1971 together with an explanatory memorandum.

(ix) G.S.R. 183 published in Gazette of India dated the 6th February, 1971 together with an explanatory memorandum.

(x) G.S.R. 222 published in Gazette of India dated the 13th February, 1971 together with an explanatory memorandum.

(xi) S.O. 98 published in Gazette of India dated the 1st January, 1971 together with an explanatory Memorandum.

(8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 2005 published in Gazette of India dated the 12th December, 1970 together with an explanatory memorandum.

(ii) G.S.R. 2011 published in Gazette of India dated the 15th December, 1970 together with an explanatory memorandum.

- (iii) G.S.R. 2043, 2044 and 2045 published in Gazette of India dated the 17th December, 1970 together with an explanatory memorandum.
- (iv) G.S.R. 2047 and 2048 published in Gazette of India dated the 18th December, 1970, together with an explanatory memorandum.
- (v) G.S.R. 2063 and 2064 published in Gazette of India dated the 26th December, 1970 together with an explanatory memorandum.
- (vi) G.S.R. 37 published in Gazette of India dated the 2nd January, 1971 together with an explanatory memorandum.
- (vii) G.S.R. 294 published in Gazette of India dated the 27th February, 1971 together with an explanatory memorandum.
- (viii) G.S.R. 295 published in Gazette of India dated the 27th February, 1971 together with an explanatory memorandum.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th March, 1971, Rajya Sabha passed the Imports and Exports (Control) Amendment Bill, 1971.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Imports and Exports (Control) Amendment Bill, 1971, as passed by Rajya Sabha.

6. Resignation by Member

The Speaker informed the House that Shri Bhagirathi Gomango, an elected Member from Koraput constituency of Orissa, had resigned his seat in Lok Sabha with effect from the 25th March, 1971.

7. The Budget (General)—1971-72

The following items of business were taken up together:—

- *(i) Further General Discussion on the Budget (General) for 1971-72.
- *(ii) Demands for Grants on Account Nos. 1 to 142 in respect of the Budget (General) for 1971-72.

Twenty-eight cut motions [Nos. 1 to 8 and 11 to 30] relating to the Demands for Grants on Account in respect of the Budget (General) for 1971-72, were moved.

The following Members took part in the combined debate:—

- (1) Shri Sarjoo Pandey
- (2) Shri Hari Singh
- (3) Shri Chandrika Prasad
- (4) Shri C. C. Desai

*Discussed together.

[P.T.O.]

(5) Shri M. S. Sivasamy
(Lok Sabha adjourned at 1 P.M. and reassembled at 2-05 P.M.)

- (6) Shri Narain Chand
- (7) Shri Virendra Agarwal
- (8) Shri K. G. Deshmukh
- (9) Shri Madhu Dandavate

(10) Shri C. M. Stephen (*Speech unfinished*).
The discussion was not concluded.

8. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding an accident at the Indian Airlines hangar at New Delhi on the 25th March, 1971.

9. Private Member's Resolution—Under Consideration

Shri Jyotirmoy Bosu moved the following Resolution:—

“This House, keeping in view the fact that in West Bengal the C.R.P. and other Central Forces have been unlawfully acting beyond their jurisdiction causing serious resentment amongst the people there, demands immediate withdrawal of such forces from West Bengal.”

An amendment was moved by Shri Ranendra Nath Sen.

The following Members took part in the debate:—

- (1) Shrimati Sushila Rohatgi
- (2) Dr. Ranen Sen
- (3) Shri Vayalar Ravi
- (4) Shri Ram Ratan Sharma
- (5) Shri Benoy Krishna Daschowdhury
- (6) Dr. Kailashnarain Narula Sheonarain
- (7) Shri Samar Guha
- (8) Shri Chapalendu Bhattacharyya
- (9) Shri Sudhakar Pandey
- (10) Shri Anant Prasad Sharma (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 27th March, 1971)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Saturday, March 27, 1971/Chaitra 6, 1893 (Saka)

No. 7

1. Oath or Affirmation

Shri Onkar Lal made and subscribed the oath in Hindi and took his seat in the House.

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Twentieth Report (Hindi and English versions) of the Union Public Service Commission for the period 1st April, 1969 to 31st March, 1970, under article 323(1) of the Constitution.
- (ii) A statement (Hindi and English versions) showing reasons for delay in the laying the above Report.
- ✓ * (2) (i) A copy of the Proclamation (Hindi and English versions) dated the 27th March, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Mysore published in Notification No. G.S.R. 457 in Gazette of India dated the 27th March 1971, under article 356(3) of the Constitution.
- ✓ * (ii) A copy of the Order (Hindi and English versions) dated the 27th March, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 458 in Gazette of India dated the 27th March, 1971.
- ✓ * (3) A copy of the Report (Hindi and English versions) of the Governor of Mysore dated the 26th March, 1971 to the President.

3. Statement Re: Supplementary Demands for Grants (West Bengal) for 1970-71

Shri Vidya Charan Shukla presented a statement showing Supplementary Demands for Grants in respect of the State of West Bengal for 1970-71.

*Laid at 2.05 P.M.

[P.T.O.]

4. Statement Re: Supplementary Demands for Grants (Orissa) for 1970-71

Shri Vidya Charan Shukla presented a statement showing Supplementary Demands for Grants in respect of the State of Orissa for 1970-71.

5. Motion for Election of Deputy Speaker

Shri A. K. Gopalan moved the following motion:—

“That Shri G. G. Swell, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri Ram Krishna Sinha seconded the motion.

The motion was adopted unanimously and Shri G. G. Swell was chosen as the Deputy Speaker.

6. Felicitations to the Deputy Speaker

The following Members offered felicitations to the Deputy Speaker:—

- (1) Shrimati Indira Gandhi
- (2) Shri A. K. Gopalan
- (3) Shri Krishnan Manoharan
- (4) Shri S. M. Banerjee
- (5) Shri Shyamnandan Mishra
- (6) Shri Jagannath Rao Joshi
- (7) Dr. G. S. Melkote
- (8) Shri Piloo Mody
- (9) Shri Frank Anthony
- (10) Shri Samar Guha
- (11) The Speaker

The Deputy Speaker in reply thanked the Speaker and the Members.

7. Statement by Minister

The Minister of External Affairs made a statement on recent developments in Pakistan.

8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 29th March, 1971.

9. Motion for Election to Committee

Shri Lalit Narayan Mishra moved the following motion:—

“That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for the term commencing from the date of election, subject to the other provisions of the said Act.”

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

10. Statement by Minister

The Deputy Minister of Tourism and Civil Aviation made a statement about missing Dakota of Messrs. Jamair Company.

10. The Budget (General)—1971-72

Combined discussion on the following items of business continued and was concluded:—

** (i) General Discussion on the Budget (General) for 1971-72.

** (ii) Demands for Grants on Account Nos. 1 to 142 in respect of the Budget (General) for 1971-72 and the cut motion thereto moved on the 26th March, 1971.

The following Members took part in the combined debate:—

- (1) Shri C. M. Stephen
- (2) Shri Dasaratha Deb
- (3) Shri Chapalendu Bhattacharyya
- (4) Shri Piloo Mody
- (5) Shri Tarkeshwar Pandey
- (6) Shri Shamim Ahmad Shamim
- (7) Shri Krishna Chandra Pandey
- (8) Shrimati Sahodrabai Rai
- (9) Shri C. Chittibabu
- (10) Shri P. K. Ghosh
- (11) Shri Sadashiorao Bapuji Thakre

Shri Y. B. Chavan replied to the debate.

All the cut motions relating to the Demands for Grants on Account in respect of the Budget (General) for 1971-72, moved on the 26th March, 1971, were negatived.

All the Demands for Grants on Account in respect of the Budget (General) for 1971-72, as shown under column 3 of the printed List of Demands for Grants on Account in respect of the Budget (General) for 1971-72, were voted in full.

12. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1971.

13. Government Bills—Passed

(i) *The Appropriation (Vote on Account) Bill, 1971*

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

**Discussed together.

[P.T.O.]

(ii) *The Finance Bill, 1971*

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shri S. M. Banerjee

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

... Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The following Members took part in the debate:—

- (1) Dr. G. S. Melkote
- (2) Shri Badlu Ram
- (3) Shri Jyotirmoy Bosu
- (4) Shri Y. B. Chavan

The motion was adopted and the Bill was passed.

14. The West Bengal Budget—1971-72

Shri Vidya Charan Shukla laid on the Table a statement of the estimated receipts and expenditure of the State of West Bengal for the year 1971-72, together with his statement thereon.

15. The Orissa Budget—1971-72

Shri Vidya Charan Shukla laid on the Table a statement of the estimated receipts and expenditure of the State of Orissa for the year 1971-72, together with his statement thereon.

16. The Mysore Budget—1971-72

Shri Vidya Charan Shukla laid on the Table a statement of the estimated receipts and expenditure of the State of Mysore for the year 1971-72, together with his statement thereon.

17. Statement Re: Supplementary Demands for Grants (Mysore) for 1970-71

Shri Vidya Charan Shukla laid on the Table a statement showing Supplementary Demands for Grants in respect of the State of Mysore for 1970-71.

18. Announcement by Speaker

The Speaker made an announcement regarding cancellation of sittings of the House fixed for the 5th, 6th and 7th April, 1971.

The House agreed.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th March, 1971)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 29, 1971/Chaitra 8, 1893 (Saka)

No. 8

1. Oath or Affirmation

Shri Vinoda Nand Jha made and subscribed the oath in Hindi and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 1, 5—7, 9—12, 14 and 15 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—26 were laid on the Table.

4. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Law and Justice to the outcome of Deputy Chief Election Commissioner's enquiry in Chandigarh about finding of surplus ballot papers.

The Minister of Law and Justice made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi version) containing decisions taken on the recommendations of the Aeronautics Committee.
- (2) A copy of the Oil and Natural Gas Commission (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 2060 in Gazette of India dated the 26th December, 1970, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.
- (3) The following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1969) of the Tariff Commission on the Price Structure of Industrial Alcohol.
 - (ii) Government Resolution No. 4/470/Ch. I dated the 30th January, 1971 notifying Government's decisions on the above Report. (Hindi and English versions).

[P.T.O.]

- (3) above could not be laid on the Table as prescribed in sub-section (2) of section 16 of the said Act.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under section 18G of the Industries (Development and Regulation) Act, 1951:—
- (i) The Ethyl Alcohol (Price Control) Order, 1971, published in Notification No. S.O. 577 in Gazette of India dated the 1st February, 1971.
 - (ii) The Molasses Control (Amendment) Order, 1971, published in Notification No. S.O. 578 in Gazette of India dated the 1st February, 1971.
- (6) A copy of Notification No. G.S.R. 268 published in Gazette of India dated the 27th February, 1971 making certain amendment to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act.
- (7) A copy of Notification No. S.O. 1043 published in Gazette of India dated the 13th March, 1971 under sub-section (3) of section 8 of the Coal Mines (Conservation and Safety) Act, 1952.
- (8) (i) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1968-69.
 - (b) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1969-70.
 - (b) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) Two statements (Hindi and English versions) showing reasons for delay in laying the above papers.

6. Parliamentary Committees—Summary of Work

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June to 27th December, 1970.

7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1971, passed by Lok Sabha on the 25th March, 1971.

~~That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 1971, passed by Lok Sabha on the 25th March, 1971.~~

- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1971, passed by Lok Sabha on the 25th March, 1971.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation (Vote on Account) Bill, 1971, passed by Lok Sabha on the 25th March, 1971.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation Bill, 1971, passed by Lok Sabha on the 25th March, 1971.

8. Motion for Election to Committee

Shri R. K. Khadilkar moved the following motion:—

“That in pursuance of section 4(i) of the Employees’ State Insurance Act, 1948, read with rule 2A of the Employees’ State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees’ State Insurance Corporation for the term commencing from the date of election, subject to the other provisions of the said Act.”

The motion was adopted.

9. Government Bill—Introduced

The Labour Provident Fund Laws (Amendment) Bill, 1971.

10. Statement regarding Ordinance—Laid on the Table

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Labour Provident Fund Laws (Amendment) Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. The Orissa Budget

The following items of business were taken up together:—

- * (i) General Discussion on the Budget for the State of Orissa for 1971-72
- * (ii) Demands for Grants on Account Nos. 1 to 11, 11A, 12 to 17, 17A, 18 to 39, 41 to 58 and 60 to 62 in respect of the Budget for the State of Orissa for 1971-72.
- * (iii) Supplementary Demands for Grants Nos. 1, 3, 4, 5, 7, 10, 11, 11A, 13, 14, 16, 17, 17A, 19, 21 to 32, 34, 35, 37, 40 to 44, 46 to 49, 53 to 55, 58 to 60 and 62 in respect of the Budget for the State of Orissa for the year 1970-71.

*Discussed together.

[P.T.O.]

The following members took part in the committee.

- (1) Shri P. K. Deo
(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)
- (2) Shri Chintamani Panigrahi
- (3) Shri Jagadish Bhattacharyya
- (4) Shri Janaki Ballav Patnaik
- (5) Shri Ishaque Sambhali
- (6) Shri Jaganath Rao
- (7) Shri Surendra Mohanty
- (8) Shri Banamali Patnaik
- (9) Shri Onkar Lal

Shri Vidya Charan Shukla replied to the debate.

All the Demands for Grants on Account in respect of the Budget for the State of Orissa for 1971-72, as shown under column 3 of the printed List of Demands for Grants on Account (Orissa) for 1971-72, were voted in full.

All the Supplementary Demands for Grants in respect of the Budget for the State of Orissa for the year 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants (Orissa) for 1970-71, were voted in full.

✓ 12. Government Bill—Introduced

The Orissa Appropriation (Vote on Account) Bill, 1971.

13. Government Bill—Passed

The Orissa Appropriation (Vote on Account) Bill, 1971

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

✓ 14. Government Bill—Introduced

The Orissa Appropriation Bill, 1971.

15. Government Bill—Passed

The Orissa Appropriation Bill, 1971

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

16. The Mysore Budget

The following items of business were taken up together:—

** (i) General Discussion on the Budget for the State of Mysore for 1971-72.

** (ii) Demands for Grants on Account Nos. 1 to 18, 20 to 27, 29, 30, 30B, 31, 31A, 32 to 48, 50, 50A and 51 to 54 in respect of the Budget for the State of Mysore for 1971-72.

** (iii) Supplementary Demands for Grants Nos. 5 to 7, 9, 13, 17, 18, 20, 24, 27, 29, 30-A, 30-B, 31, 31-A, 33, 34, 37, 39, 40, 41, 44 to 48 and 52 to 54 in respect of the Budget for the State of Mysore for the year 1970-71.

The following Members took part in the combined debate:—

- (1) Shri M. V. Krishnappa
- (2) Shri M. K. Krishnan
- (3) Dr. V. K. R. V. Rao
- (4) Shri M. Kalyanasundaram
- (5) Shri T. V. Chandrashekarappa
- (6) Shri Narendra Singh
- (7) Shri Balakrishna Venkanna Naik

Shri Vidya Charan Shukla replied to the debate.

All the Demands for Grants on Accounts in respect of the Budget for the State of Mysore for 1971-72 as shown under column 3 of the printed List of Demands for Grants on Account (Mysore) for 1971-72, were voted in full.

All the Supplementary Demands for Grants in respect of the Budget for the State of Mysore for the year 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants (Mysore) for 1970-71, were voted in full.

17. Government Bill—Introduced

✓ The Mysore Appropriation (Vote on Account) Bill, 1971.

18. Government Bill—Passed

The Mysore Appropriation (Vote on Account) Bill, 1971

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

**Discussed together.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

19. Government Bill—Introduced

The Mysore Appropriation Bill, 1971.

20. Government Bill—Passed.

The Mysore Appropriation Bill, 1971

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

21. The West Bengal Budget

The following items of business were taken up:—

- (i) General Discussion on the Budget for the State of West Bengal for 1971-72.
- (ii) Demands for Grants on Account Nos. 1 to 9, 11 to 52 and 54 in respect of the Budget for the State of West Bengal for 1971-72.
- (iii) Supplementary Demands for Grants Nos. 3, 6 to 9, 11, 12, 14, 15, 17 to 20, 24, 26, 27, 33, 34, 36, 38, 39, 47, 52 and 54 in respect of the Budget for the State of West Bengal for the year 1970-71.

All the Demands for Grants on Account in respect of the Budget for the State of West Bengal for 1971-72, as shown under column 3 of the printed List of Demands for Grants on Account (West Bengal) for 1971-72, were voted in full, after discussion as indicated under para 22 below.

All the Supplementary Demands for Grants in respect of the Budget for the State of West Bengal for the year 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants (West Bengal) for 1970-71, were voted in full, after discussion as indicated under para 22 below.

%Discussed together.

"That this House approves the continuance in force of the Proclamation dated the 19th March, 1970, in respect of West Bengal, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 1st day of April, 1971."

The following Members took part in the combined debate on the West Bengal Budget as detailed in para 21 above and the Statutory Resolution:—

- (1) Shri Manoranjan Hazra
- (2) Shri H. N. Mukerjee
- (3) Shri Benoy Krishna Daschowdhury
- (4) Shri Krishna Chandra Halder

Shri Krishna Chandra Pant spoke (by way of reply to the Statutory Resolution).

Shri Vidya Charan Shukla spoke (by way of reply to the West Bengal Budget).

The Resolution was adopted.

23. Government Bill—Introduced

The West Bengal Appropriation (Vote on Account) Bill, 1971.

24. Government Bill—Passed

The West Bengal Appropriation (Vote on Account) Bill, 1971.

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

25. Government Bill—Introduced

The West Bengal Appropriation Bill, 1971.

26. Government Bill—Passed

The West Bengal Appropriation Bill, 1971.

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

%Discussed together.

[P.T.O.]

The motion for consideration was adopted and clause for consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

27. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1971, passed by Lok Sabha on the 27th March, 1971.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th March, 1971).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 30, 1971/Chaitra 9, 1893 (Saka)

No. 9

1. Oath or Affirmation

Shri P. K. Mookkiah Thevar made and subscribed the oath in Tamil and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 16, 17, 19—22, 25, 28 and 31—34 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 27—44 and 46—65 were laid on the Table.

4. Calling Attention

Shri A. C. George called the attention of the Minister of Foreign Trade to the reported wholesale closure of 168 cashew factories in Kerala throwing out of employment over one and a half lakh workers.

The Minister of Foreign Trade made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 3767 (Hindi and English versions) published in Gazette of India dated the 18th November, 1970 making certain corrections in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 relating to the State of Maharashtra, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (2) A copy of the Delimitation of Council Constituencies, (Mysore) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 223 in Gazette of India dated the 11th February, 1971, under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (3) A copy of the Registration of Electors (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 4098 in Gazette of India dated the 29th December, 1970 under sub-section (3) of section 28 of the Representation of the People Act, 1950.

[P.T.O.]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—
- (i) The Conduct of Elections (Amendment) Rules, 1971, published in Notification No. S.O. 353 in Gazette of India dated the 16th January, 1971.
 - (ii) The Conduct of Elections (Second Amendment) Rules, 1971, published in Notification No. S.O. 479 in Gazette of India dated the 27th January, 1971.
 - (iii) The Conduct of Elections (Third Amendment) Rules, 1971, published in Notification No. S.O. 575 in Gazette of India dated the 29th January, 1971.
- (5) A copy of the Admission as Advocates (Training and Examination) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 4101 in Gazette of India dated the 30th December, 1970, under sub-section (5) of section 49A of the Advocates Act, 1961.
- (6) A copy of Notification No. S.O. 360 (Hindi and English versions) published in Gazette of India dated the 18th January, 1971 containing Order in respect of the delimitation of Parliamentary Constituencies in the State of Himachal Pradesh, under sub-section (5) of section 17 of the State of Himachal Pradesh Act, 1970.
- (7) (i) A copy of the Railway Accidents (compensation) (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 3768 in Gazette of India dated the 19th November, 1970, under sub-section (3) of section 82J of the Indian Railways Act, 1890.
- (ii) A statement showing reasons for delay in laying the above Notification.

6. Motion for Election to Committee

Shri Annasahib P. Shinde moved the following motion:—

“That in pursuance of Rule 3(13) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for the term commencing from the date of election subject to the other provisions of the said rules.”

The motion was adopted.

7. Government Bill—Introduced

The State of Himachal Pradesh (Amendment) Bill, 1971.

8. Statement Regarding Ordinance—Laid on the Table

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the State of Himachal Pradesh (Amendment) Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Government Bill—Passed

The Imports and Export (Control) Amendment Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Lalit Narayan Mishra.

The following Members took part in the debate:—

- (1) Shri N. Sreekantan Nair
- (2) Shri Jyotirmoy Bosu
- (3) Shri Bhogendra Jha
- (4) Shri Dharmasinh Dadubhai Desai

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (5) Shri Shivnath Singh
- (6) Shri Ram Ratan Sharma
- (7) Shrimati K. Bhargavi
- (8) Shri Chapalendu Bhattacharyya
- (9) Shri J. Matha Gowder
- (10) Dr. Laxminarain Pandey

Shri Lalit Narayan Mishra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalit Narayan Mishra.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Hukam Chand Kachhaway
- (3) Shri Lalit Narayan Mishra

The motion was adopted and the Bill was passed.

10. Motion of Thanks on the President's Address

Shri Bali Ram Bhagat moved the following motion:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd March, 1971.”

[P.T.O.]

Shri A. C. George seconded the motion.

Two hundred and sixty-five amendments [Nos. 1 to 10, 12 to 19, 24 to 31, 57 to 89, 111 to 116, 118, 119, 130 to 223, 226, 240 to 265, 268, 308 to 335, 372, 376 to 384, 400 to 402, 411 to 424, 435 to 438, 459 to 474 and 491] were moved.

The following Members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri Govind Das
- (3) Shri Fatesinhrao Pratapsinhrao Gaekwad
- (4) Shri Nathoo Ram
- (5) Shri Erasmo de Sequeira
- (6) Shri Rajaram Dadasaheb Nimbalkar

The discussion was not concluded.

11. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Orissa Appropriation (Vote on Account) Bill, 1971, passed by Lok Sabha on the 29th March, 1971.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Orissa Appropriation Bill, 1971, passed by Lok Sabha on the 29th March, 1971.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Mysore Appropriation (Vote on Account) Bill, 1971, passed by Lok Sabha on the 29th March, 1971.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Mysore Appropriation Bill, 1971, passed by Lok Sabha on the 29th March, 1971.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st March, 1971.)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 31, 1971|Chaitra 10, 1893 (Saka)

No. 10

1. Starred Questions

Starred Questions Nos. 38—45 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 66—85 and 87—106 were laid on the Table.

3. Resolution—Adopted

Shrimati Indira Gandhi moved the following Resolution:—

“This House expresses its deep anguish and grave concern at the recent developments in East Bengal. A massive attack by armed forces, despatched from West Pakistan has been unleashed against the entire people of East Bengal with a view to suppressing their urges and aspirations.

2. Instead of respecting the will of the people so unmistakably expressed through the election in Pakistan in December 1970, the Government of Pakistan has chosen to flout the mandate of the people.
3. The Government of Pakistan has not only refused to transfer power to legally elected representatives but has arbitrarily prevented the National Assembly from assuming its rightful and sovereign role. The people of East Bengal are being sought to be suppressed by the naked use of force, by bayonets, machine guns, tanks, artillery and aircraft.
4. The Government and people of India have always desired and worked for peaceful, normal and fraternal relations with Pakistan. However, situated as India is and bound as the peoples of the sub-continent are by centuries old ties of history, culture and tradition, this House cannot remain indifferent to the macabre tragedy being enacted so close to our border. Throughout the length and breadth of our land, our people have condemned, in unmistakable terms, the atrocities now being perpetrated on an unprecedented scale upon an unarmed and innocent people.

[P.T.O.]

5. This House expresses its profound sympathy for and solidarity with the people of East Bengal in their struggle for a democratic way of life.
6. Bearing in mind the permanent interests which India has in peace and committed as we are to uphold and defend human rights, this house demands immediate cessation of the use of force and the massacre of defenceless people. This House calls upon all peoples and Governments of the world to take urgent and constructive steps to prevail upon the Government of Pakistan to put an end immediately to the systematic decimation of people which amounts to genocide.
7. This House records its profound conviction that the historic upsurge of the 75 million people of East Bengal will triumph. The House wishes to assure them that their struggle and sacrifices will receive the wholehearted sympathy and support of the people of India." •

The Resolution was adopted unanimously.

4. Calling Attention

Shri Bhogendra Jha called the attention of the Minister of Railways to the reported strike by about 10,000 workers of the North Eastern Railway at Barauni and Garhara resulting in the cancellation of trains.

The Minister of Railways made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 1956 in Gazette of India dated the 28th November, 1970.
 - (ii) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1970 published in Notification No. G.S.R. 1957 in Gazette of India dated the 28th November, 1970.
 - (iii) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 1958 in Gazette of India dated the 28th November, 1970.
 - (iv) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 2015 in Gazette of India dated the 19th December, 1970.
 - (v) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 2016 in Gazette of India dated the 19th December, 1970.

- (vi) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 2017 in Gazette of India dated the 19th December, 1970.
- (vii) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 2018 in Gazette of India dated the 19th December, 1970.
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1970 published in Notification No. G.S.R. 2020 in Gazette of India dated the 19th December, 1970.
- (ix) The Sixteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2021 in Gazette of India dated the 19th December, 1970.
- (x) The Seventeenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2023 in Gazette of India dated the 19th December, 1970.
- (xi) The Indian Police Service (Probationers Final Examination) Second Amendment Regulations, 1970 published in Notification No. G.S.R. 2 in Gazette of India dated the 2nd January, 1971.
- (xii) The Indian Police Service (Uniform) (Amendment) Rules, 1970 published in Notification No. G.S.R. 49 in Gazette of India dated the 9th January, 1971.
- (xiii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1971 published in Notification No. G.S.R. 135 in Gazette of India dated the 24th January, 1971.
- (xiv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1971 published in Notification No. G.S.R. 136 in Gazette of India dated the 24th January, 1971.
- (xv) G.S.R. 137 published in Gazette of India dated the 24th January, 1971 constituting for the State of Himachal Pradesh a State cadre of the Indian Forest Service.
- (xvi) The Indian Forest Service (Pay) Amendment Rules, 1971 published in Notification No. G.S.R. 138 in Gazette of India dated the 24th January, 1971.
- (2) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1970) of the Tariff Commission (Hindi and English versions) on the Half-yearly Review (January-June, 1969 and July-December, 1969) of the Dye Intermediates Industry.

[P.T.O.]

- (ii) Government Resolution No. 14(5)-Tar/69 dated the 25th February, 1971 (Hindi and English versions) notifying Government's decisions on the above Report.
- (3) A statement (Hindi and English versions) showing reasons why the documents mentioned at (2) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review (Hindi and English versions) by the Government on the working of the State Trading Corporation of India Limited, for the year 1969-70.
- (b) Annual Report of the State Trading Corporation of India Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review (Hindi and English versions) by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1969-70.
- (b) Annual Report (Hindi and English versions) of the Minerals and Metals Trading Corporation of India Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the State of Himachal Pradesh (Removal of Difficulties) Order No. 1 (Hindi and English versions) published in Notification No. G.S.R. 116 in Gazette of India dated the 20th January, 1971, under sub-section (2) of section 53 of the State of Himachal Pradesh Act, 1970.
- (6) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1968-69.
- (7) A copy of the Central Industrial Security Force (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1942 in Gazette of India dated the 28th November, 1970, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (8) A copy of the Supreme Court Judges, (Travelling Allowance) (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 2016 in Gazette of India dated the 15th December, 1970, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.
- (9) A copy of the Delhi Land Reforms' (Amendment) Rules, 1970, published in Notification No. 11/LRO(R)/1970 in Delhi Gazette dated the 6th July, 1970, under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (9) above.

(11) A copy of the Bihar and Uttar Pradesh (Inspection of Boundary Pillars) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1971 in Gazette of India dated the 30th November, 1970 together with corrigendum thereto published in Notification Nos. G.S.R. 291 English version) and 292 (Hindi version) in Gazette of India dated the 27th February, 1971, under sub-section (2) of section 36 of the Bihar and Uttar Pradesh (Alteration of Boundaries) Act, 1968.

(12) A copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1970, under section 638 of the said Act.

6. Statement by Minister

The Minister of State for Food and Agriculture made a statement regarding arrears of price of sugarcane payable by sugar factories to the growers.

7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Bali Ram Bhagat and seconded by Shri A. C. George and the amendments thereto moved on the 30th March, 1971, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd March, 1971.”

The following Members took part in the debate:—

(1) Shri Indrajai Gupta

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

(2) Dr. V. K. R. V. Rao

(3) Shri Krishnan Manoharan

(4) Shri Henry Austin

(5) Shri Atal Bihari Vajpayee

(6) Shri Priya Ranjan Das Munsi

(7) Rajmata Gayatri Devi

(8) Shri Ramsahai Pandey

(9) Shri Naval Kishore Sharma

(10) Shri H. R. Gokhale

(11) Shri Birender Singh

(12) Shri R. Balakrishna Pillai

(13) Shri Mool Chand Daga

(14) Shri Shivnath Singh

The discussion was not concluded.

[P.T.O.]

***8. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the West Bengal Appropriation (Vote on Account) Bill, 1971, passed by Lok Sabha on the 29th March, 1971.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the West Bengal Appropriation Bill, 1971, passed by Lok Sabha on the 29th March, 1971.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st April, 1971).

S. L. SHAKDHER,
Secretary.

*Reported at 4 P.M.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, April 1, 1971|Chaitra 11, 1893 (Saka)

No. 11

1. Oath or Affirmation

Shri K. Balathandayutham made and subscribed the affirmation in Tamil and took his seat in the House.

2. Starred questions

Starred Questions Nos. 67—73, and 76 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred questions

✓ Replies to Unstarred Questions Nos. 109—155 were laid on the Table.

4. Short notice question

Short Notice Question No. 1 addressed to the Minister of Railways regarding 'Accident to Rajdhani Express between Pradhan Khunta and Dhanbad Stations (Eastern Railways)' was orally answered and supplementaries were also answered thereon.

5. Papers laid on the table

The following papers were laid on the Table:—

- (1) A copy of the West Bengal Relief Undertakings (Special Provisions) Act, 1971 (Hindi and English versions) (President's Act No. 4 of 1971) published in Gazette of India dated the 11th February, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970.
- (2) A copy of the Apprenticeship (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 2057 in Gazette of India dated the 26th December, 1970, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
 - (i) The Coal Mines Provident Fund (Second Amendment) Scheme, 1970, published in Notification No. G.S.R. 14 in Gazette of India dated the 2nd January, 1971.

[P.T.O.]

- (ii) ~~The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1970, published in Notification No. G.S.R. 15 in Gazette of India dated the 2nd January, 1971.~~
 - (iii) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1970, published in Notification No. G.S.R. 16 in Gazette of India dated the 2nd January, 1971.
 - (iv) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1970, published in Notification No. G.S.R. 17 in Gazette of India dated the 2nd January, 1971.
- (4) A copy each of the following Notifications under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 103 published in Gazette of India dated the 2nd January, 1971 regarding the Management of the Hira Mills Limited, Ujjain.
 - (ii) S.O. 685 published in Gazette of India dated the 9th February, 1971 regarding the management of the New Bhopal Textile Mills Limited, Bhopal.
- (5) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1969-70.
 - (ii) Annual Report of the National Textile Corporation Limited New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement explaining the reasons as to why the Hindi version of the papers mentioned at (5) above could not be laid on the Table simultaneously.
- (7) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
- (i) Report (1969) of the Tariff Commission on the Price Structure of man-made fibres and Yarns Industry—Rayon Tyre Cord.
 - (ii) Government Resolution No. 2(12)|Tex(F)|70 dated the 27th February, 1971 (Hindi and English versions) notifying Government's decisions on the above Report.
- (8) A statement showing reasons why the documents mentioned at (6) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (9) A copy of the Rice Milling Industry (Regulation and Licensing) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 105 in Gazette of India dated the 23rd January, 1971, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.

- (10) A copy of the West Bengal Land Reforms (Amendment) Act, 1971 (Hindi and English versions) (President's Act No. 3 of 1971) published in Gazette of India dated the 8th February, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Rajasthan Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1970 published in Notification No. G.S.R. 2042 in Gazette of India dated the 19th December, 1970.
 - (ii) The Sugar (Price Determination) Tenth Amendment Order, 1970 published in Notification No. G.S.R. 40 in Gazette of India dated the 1st January, 1971.
 - (iii) The Orissa Rice (Movement Control) Amendment Order, 1971 published in Notification No. G.S.R. 65 in Gazette of India dated the 9th January, 1971.
 - (iv) The Suar (Price Determination) Order, 1971 published in Notification No. G.S.R. 66 in Gazette of India dated the 8th January, 1971.
- (12) A copy of Notification No. G.S.R. 64 published in Gazette of India dated the 9th January, 1971 making certain amendment to Notification No. G.S.R. 1842 dated the 24th December, 1964, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.
- (13) A copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1969-70 together with the Audit Report thereon, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Animal Welfare Board, Madras for the year 1969-70 along with the Audit Report thereon, under sub-rule (4) of Rule 24 of Animal Welfare Board (Administration) Rules, 1962.
- (15) A copy of the Food Corporations (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 396 in Gazette of India dated the 19th March, 1971, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
- (16) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1969-70 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962.
- (17) A copy of the Report of the Comptroller and Auditor General of India on the accounts of Central Government (Railways) for the year 1969-70, under article 151 (1) of the Constitution.

[P.T.O.]

- (18) A copy of Appropriation Accounts, Railways, for 1969-70, Part I—Review.
- (19) A copy of Appropriation Accounts, Railways, for 1969-70, Part II—Detailed Appropriation Accounts.
- (20) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1969-70.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Telegraph (Ninth Amendment) Rules, 1970 published in Notification No. G.S.R. 1990 in Gazette of India dated the 12th December, 1970.
 - (ii) The Indian Telegraph (First Amendment) Rules, 1971 published in Notification No. G.S.R. 2008 in Gazette of India dated the 10th December, 1970.
- (22) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1971, passed by Lok Sabha on the 27th March, 1971.
- (ii) That at its sittings held on the 31st March, 1971, Rajya Sabha passed a motion referring the Code of Criminal Procedure Bill, 1970, to a Joint Committee of the Houses consisting of 45 members, 15 members from Rajya Sabha, namely:—
 - (1) Shri Akbar Ali Khan
 - (2) Shri G. R. Patil
 - (3) Shri Sinam Krishna Mohan Singh
 - (4) Shri Syed Hussain
 - (5) Shri Rattan Lal Jain
 - (6) Shri K. P. Mallikarjunudu
 - (7) Shri Suresh J. Desai
 - (8) Shri Shyam Lal Yadav
 - (9) Dr. B. N. Antani

- (10) Shri Mulka Govinda Reddy
- (11) Shri Suraj Prasad
- (12) Shri Hamid Ali Schamnad
- (13) Shri A. D. Mani
- (14) Shri M. P. Shukla
- (15) Shri Ram Niwas Mirdha

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

7. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri Bali Ram Bhagat and seconded by Shri A. C. George and the amendments thereto moved on the 30th March, 1971, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd March, 1971.”

The following Members took part in the debate:—

- (1) Shri Dinesh Chandra Goswami
- (2) Shri Vijai Pal Singh
- (3) Shrimati T. Lakshmi Kantamma
- (4) Shri Chandulal Chandrakar
- (5) Dr. G. S. Melkote

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (6) Shri Achal Singh
- (7) Shri Salehbhoy Abdulkadar
- (8) Shri Bhagirath Bhanwar
- (9) Shri P. Ganga Reddy
- (10) Shri Indulal Yajnik
- (11) Shri Syed Ahmed Aga
- (12) Shri K. Balakrishnan
- (13) Shri Sat Pal
- (14) Shrimati Savitri Shyam
- (15) Shri Chintamani Panigrahi

- (16) Shri Madhu Dandavate
- (17) Shri Narendra Singh Bist
- (18) Shri Kunwar Rudra Pratap Singh
- (19) Shri Narsingh Narain
- (20) Shri Ramnath Goenka
- (21) Shri Ramachandran Kadannappalli
- (22) Shri K. P. Unnikrishnan
- (23) Shri M. Rama Gopal Reddy
- (24) Shri V. K. Krishna Menon
- (25) Shri Sudhakar Pandey
- (26) Shri Badlu Ram Shukla
- (27) Shri S. Yamaprasanna Bhattacharyya
- (28) Shri Anantrao Patil
- (29) Shri Purshottam Kakodkar
- (30) Shri M. Satyanarayan Rao
- (31) Shri Kartik Oraon
- (32) Shri Lalji Bhai
- (33) Shri G. T. Gotkhinde
- (34) Shri Mulki Raj
- (35) Shri Chhatrapati Ambesh
- (36) Shri Ibrahim Sulaiman Sait
- (37) Shri Shamim Ahmad Shamim
- (38) Shri M. M. Joseph

The discussion was not concluded.

***8. Statement by Minister**

On behalf of the Minister of Tourism and Civil Aviation, the Minister of Parliamentary Affairs and Shipping and Transport made a statement regarding the sighting of wreckage of the missing Dakota of Messrs. Jamair Company.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd April, 1971).

S. L. SHAKDHER,
Secretary.

*Made at 12-55 P.M.

CORRIGENDA

In Bulletin—Part I, dated March 31, 1971—

Page 39, paragraph 3, sub-para 6,—

(i) line 1, for “interests” read “interest”

(ii) line 2, after “peace’ insert “ , ”

(iii) line 3, for “house” read “House”

(iv) line 4, for “and the” read “and of the”

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 2, 1971/Chaitra 12, 1893 (Saka)

No. 12

1. Oath or Affirmation

Shri A. Kevichusa made and subscribed the affirmation in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 91—93, 95—97, 99, 100, 102 and 104 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 156—221 were laid on the Table.

4. Short Notice Questions

Two Short Notice Questions (i) No. 2 addressed to the Minister of Petroleum, Chemicals and Non-Ferrous Metals regarding Strike in Indian Explosives Limited Gomia; and (ii) No. 3 addressed to the Minister of Finance regarding 'Enquiry into Estate Duty Case of Shri Madhavrao Scindia of Gwalior' respectively were orally answered and supplementaries were also answered thereon.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1969-70.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Copper (Prohibition of Use in the Manufacture of Electrical Cables and Wires) Order, 1970, published in Noti-

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December, 1970.

- (ii) The Electrical Cables and Wires Control Order, 1970, published in Notification No. S.O. 4093 in Gazette of India dated the 26th December, 1970.
- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Bokaro Steel Limited, for the year 1969-70.
 - (b) Annual Report of the Bokaro Steel Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1969-70.
 - (b) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Iron and Steel (Control) Amendment Order, 1971, (Hindi and English versions) published in Notification No. S.O. 1421 in Gazette of India dated the 29th March, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Annual Report (Hindi and English versions) for the year 1969-70 on the working of the Seamen's Provident Fund Scheme, 1966.
- (6) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Third Lok Sabha

1. Supplementary Statement
No. XVIII Fifteenth Session, 1966.

Fourth Lok Sabha

2. Supplementary Statement
No. XXXI Second Session, 1967
3. Supplementary Statement
No. XXIV Third Session, 1967
4. Supplementary Statement
No. XXXI Fourth Session, 1968
5. Supplementary Statement
No. XXV Fifth Session, 1968
6. Supplementary Statement
No. XVIII Sixth Session, 1968

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|---|--------------------------|
| 7. Supplementary Statement
No. XXIII .. | .. Seventh Session, 1969 |
| 8. Supplementary Statement
No. XIII .. | .. Eighth Session, 1969 |
| 9. Supplementary Statement
No. XI .. | .. Ninth Session, 1969 |
| 10. Supplementary Statement
Nos. XII & XIII .. | Tenth Session, 1970 |
| 11. Supplementary Statement
Nos. III & IV .. | Eleventh Session, 1970. |
| 12. Statement No. I and
Supplementary State-
ment No. II .. | Twelfth Session, 1970 |

(7) A copy of the International Copyright (Amendment) Order, 1971 (Hindi and English versions) published in Notification No. S.O. 448 in Gazette of India dated the 25th January, 1971, under section 43 of the Copyright Act, 1957.

(8) A copy of the Annual Report (Hindi and English versions) of the National Institute of Training in Industrial Engineering, Bombay, for the year 1969-70.

(9) (i) A copy of the Report (Hindi version) on the working of the Commission of Railway Safety for the year 1968-69.

(ii) A statement showing reasons for delay in laying the above Report.

(10) A copy each of the following Reports under section 26 of the Delhi Development Act, 1957:—

(i) Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1966-67.

(ii) Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1967-68.

(iii) Annual Administration Report (Hindi version) of the Delhi Development Authority for the year 1968-69.

(11) A statement showing reasons for delay in laying the Reports mentioned at (10) (i) and (ii) above.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1971, published in Notification No. G.S.R. 353 in Gazette of India dated the 20th March, 1971.

(ii) The Indian Forest Service (Recruitment) Amendment Rules, 1971, published in Notification No. G.S.R. 354 in Gazette of India dated the 20th March, 1971.

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- (13) A copy of the Carcinom (Licensing and Registration) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 373 in Gazette of India dated the 20th March, 1971, under sub-section (3) of section 33 of the Carcinom Act, 1965.
- (14) A copy of the Police-Forces (Restriction of Rights) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 2049 in Gazette of India dated the 19th December, 1970, under sub-section (2) of section 6 of the Police Forces (Restriction of Rights) Act, 1966.
- (15) A copy each of the following Notifications under sub-section (3) of section 21 of the Unlawful Activities (Prevention) Act, 1967:—
- (i) The Unlawful Activities (Prevention) Amendment Rules, 1970, published in Notification No. S.O. 473 in Gazette of India dated the 3rd February, 1970.
 - (ii) The Unlawful Activities (Prevention) Amendment Rules, 1971, published in Notification No. S.O. 109 in Gazette of India dated the 4th January, 1971.
 - (iii) The Unlawful Activities (Prevention) (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 359 in Gazette of India dated the 18th January, 1971.
- (16) A statement (Hindi and English versions showing reasons for delay in laying the Notification mentioned at item (15) (i) above.
- (17) A copy of the High Court Judges Travelling Allowance (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 2002 in Gazette of India dated the 12th December, 1970 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (18) A statement (Hindi and English versions) correcting the reply given on 11th August, 1970 to Unstarred Question No. 2253 regarding change of name from Imperial Tobacco Co. of India Ltd. to M/s. India Tobacco Co. Ltd.
- (19) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1970, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (20) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with statement of assets and liabilities, profit and loss account and the Author's Report for the year 1969-70 published in Notification No. F.6.4.70-Fin(G) in Delhi Gazette dated the 5th August, 1970

under sub-section (b) of section 56 of the State Financial Corporation Act, 1951.

- (21) A copy of the Post Office Savings Banks (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 244 in Gazette of India dated the 20th February, 1971, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The Government Savings Certificates (Amendment) Rules, 1971, published in Notification No. G.S.R. 97 in Gazette of India dated the 15th January, 1971.
 - (ii) The National Savings Certificates (IV Issue) (Amendment) Rules, 1971, published in Notification No. G.S.R. 98-99 in Gazette of India dated the 15th January, 1971.
 - (iii) The Post Office Savings Certificates (Amendment) Rules, 1971, published in Notification No. G.S.R. 189 in Gazette of India dated the 5th February, 1971.
- (23) A Copy of the Assam Reorganisation (Meghalaya) Distribution of Revenues Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 397 in Gazette of India dated the 20th March, 1971, under sub-section (2) of section 56 of the Assam Re-organisation (Meghalaya) Act, 1969.
- (24) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 87 published in Gazette of India dated the 16th January, 1971, together with an explanatory memorandum.
 - (ii) G.S.R. 217 published in Gazette of India dated the 13th February, 1971 together with an explanatory memorandum.
- (25) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 2062 published in Gazette of India dated the 26th December, 1970 together with an explanatory memorandum
 - (ii) G.S.R. 2069 published in Gazette of India dated the 26th December, 1970 together with an explanatory memorandum.
 - (iii) G.S.R. 2070 published in Gazette of India dated the 31st January, 1971 together with an explanatory memorandum.
 - (iv) G.S.R. 41 published in Gazette of India dated the 12th January, 1971 together with an explanatory memorandum.
 - (v) G.S.R. 69 published in Gazette of India dated the 12th January, 1971 together with an explanatory memorandum.
 - (vi) G.S.R. 70 published in Gazette of India dated the 12th January, 1971 together with an explanatory memorandum.
 - (vii) G.S.R. 71 published in Gazette of India dated the 12th January, 1971 together with an explanatory memorandum.

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- (viii) G.S.R. 72 published in Gazette of India dated the 12th January, 1971 together with an explanatory memorandum.
- (ix) G.S.R. 88 published in Gazette of India dated the 16th January, 1971 together with an explanatory memorandum.
- (x) G.S.R. 93 published in Gazette of India dated the 15th January, 1971.
- (xi) G.S.R. 118 published in Gazette of India dated the 21st January, 1971 together with an explanatory memorandum.
- (xii) G.S.R. 221 published in Gazette of India dated the 13th February, 1971 together with an explanatory memorandum.
- (xiii) S.Os. 99 and 100 published in Gazette of India dated the 1st January, 1971 together with an explanatory memorandum.
- (26) A copy of the West Bengal Duty on Inter-State River Valley Authority Electricity Act, 1971 (Hindi and English versions) (President's Act No. 5 of 1971) published in Gazette of India dated the 1st April, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970.
- (27) A copy of the Passports (Third Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1793 in Gazette of India dated the 13th October, 1970, under sub-section (3) of section 24 of the Passports Act, 1967.
- * (28) A copy of the Proclamation (Hindi and English versions) dated the 2nd April, 1971 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 19th March, 1970 in relation to the State of West Bengal, published in Notification No. G.S.R. 493 in Gazette of India dated the 2nd April, 1971, under article 356(3) of the Constitution.

6. Reports of Estimates Committee

Secretary laid on the Table the following two Reports of the Estimates Committee (Fourth Lok Sabha), which were presented to the Speaker by the Chairman, Estimates Committee on the 26th December, 1970:—

- (1) Hundred and thirty-second Report on action taken by Government on the recommendations contained in their Hundred and sixteenth Report on the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment—Employees' Provident Fund Organisation).
- (2) Hundred and thirty-third Report on action taken by Government on the recommendations contained in their Hundred and twenty-third Report on the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment)—Employees' State Insurance Corporation.

7. Assent to Bills

Secretary laid on the Table following thirteen Bills passed by the Houses of Parliament during the current session and assented to:—

*Laid at 2.40 P.M.

- (1) The Appropriation (Railways) Vote on Account Bill, 1971.
- (2) The Appropriation (Railways) Bill, 1971.
- (3) The Manipur Appropriation (Vote on Account) Bill, 1971.
- (4) The Manipur Appropriation Bill, 1971.
- (5) The Appropriation Bill, 1971.
- (6) The Appropriation (Vote on Account) Bill, 1971.
- (7) The Imports and Exports (Control) Amendment Bill, 1971.
- (8) The Orissa Appropriation (Vote on Account) Bill, 1971.
- (9) The Orissa Appropriation Bill, 1971.
- (10) The Mysore Appropriation (Vote on Account) Bill, 1971.
- (11) The Mysore Appropriation Bill, 1971.
- (12) The West Bengal Appropriation (Vote on Account) Bill, 1971.
- (13) The West Bengal Appropriation Bill, 1971.

8. Statements by Ministers

(i) The Deputy Minister of Health and Family Planning laid on the Table a statement correcting the answer given on the 16th November, 1970 to Starred Question No. 131 by Shri Hardayal Devgun regarding non-utilisation of N.D.M.C. Hostel in Chanakyapuri.

(ii) The Minister of State for Home Affairs made a statement regarding findings of the Commission which had been appointed to inquire into the incidents that had taken place in Delhi on the 6th April, 1970, in connection with the procession taken out by the Samyukta Socialist Party. The Minister also laid on the Table a copy of paragraph No. 175 of the Report of the Commission of Inquiry containing the summary of the findings.

9. Motion of thanks on the President's Address

Shrimati Indira Gandhi replied to the debate on the following motion moved by Shri Bali Ram Bhagat and seconded by Shri A. C. George and the amendments thereto moved on the 30th March, 1971:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd March, 1971.”

All the amendments were negatived.

The motion was adopted.

(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-35 P.M.)

10. Obituary Reference

The Deputy Speaker made a reference to the passing away of Shri Dharendra Nath Datta, who was a Member of the Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

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11. Government Bills—Passed

(i) *The Labour Provident Fund Laws (Amendment) Bill, 1971*

The motion for consideration of the Bill was moved by Shri R. K. Khadilkar.

An amendment for reference of the Bill to a Select Committee, was moved by Shri Ram Narain Sharma.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Kamla Misra 'Madhukar'
- (3) Shri Ramsahai Pandey
- (4) Shri V. Mayavan
- (5) Shri C. M. Stephen
- (6) Shri Hukam Chand Kachhaway
- (7) Shri M. Rama Gopal Reddy ✓

Shri R. K. Khadilkar replied to the debate.

The amendment was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 32 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. K. Khadilkar.

The following Members took part in the debate:—

- (1) Shri Ram Narain Sharma
- (2) Shri S. R. Damani
- (3) Shri N. K. Sanghi
- (4) Shri Ramavatar Shastri
- (5) Shri R. K. Khadilkar

The motion was adopted and the Bill was passed.

(ii) *The State of Himachal Pradesh (Amendment) Bill, 1971*

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:—

- (1) Shri Phool Chand Verma
- (2) Shri Partap Singh
- (3) Shri Narain Chand

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

Shri Inderjit Malhotra moved the following motion:—

“That this House strongly disapproves of the conduct of Shri Ram Deo Singh who created obstruction and showed disrespect to the President on the solemn occasion of his Address to both the Houses of Parliament assembled together under article 87 of the Constitution on the 23rd March, 1971 and condemns his undesirable, undignified and unbecoming behaviour.”

An amendment was moved by Shri Atal Bihari Vajpayee.

The following Members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri Indrajit Gupta
- (3) Shri Krishnan Manoharan
- (4) Prof. R. D. Bhandare
- (5) Shri Shyamnandan Mishra
- (6) Shri Keshav Deo Malaviya
- (7) Dr. Karni Singh
- (8) Shri Narendrakumar Salve
- (9) Shri K. P. Unnikrishnan
- (10) Shri Mohan Dharia
- (11) Shri Surendra Mohanty
- (12) Shri Ramsahai Pandey
- (13) Shri S. M. Banerjee
- (14) Shri Shankar Dayal Singh

(The discussion was adjourned at 5-50 P.M. and was resumed at 7-35 P.M.)

An amendment was moved by Shri Mohan Dharia.

The amendment moved by Shri Atal Bihari Vajpayee was negatived.

The amendment moved by Shri Mohan Dharia was adopted.

The motion was adopted in the following amended form:—

“That this House is deeply concerned at the conduct of Shri Ram Deo Singh who is alleged to have created obstruction and showed disrespect to the President on the solemn occasion of his Address to both the Houses of Parliament assembled together under article 87 of the Constitution on the 23rd March, 1971 and therefore resolves that a Committee consisting of 15 Members of this House be constituted by the Hon'ble Speaker to go into the matter in all details and to suggest suitable action and also guide-lines for the future by the first week of the next Session.”

13. Statutory Resolution—Adopted.

Shri Annasahib P. Shinde moved the following Resolution:—

“In pursuance of sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968 (No. 59 of 1968), this House

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approves of the Notification of the Government of India in the Department of Food G.S.R. No. 152 published in the Gazette of India Extraordinary dated the 29th January, 1971 and laid on the Table of Lok Sabha on the 23rd March, 1971 declaring the service in the Food Corporation of India to be an essential service for the purposes of the said Act."

The following Members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Dinendra Nath Bhattacharyya
- (3) Shri K. N. Tewari
- (4) Shri Chintamani Panigrahi
- (5) Shri Hukam Chand Kachhaway

Shri Annasahib P. Shinde replied to the debate.

The Resolution was adopted.

14. Motion re: Joint Committee on Government Bill—adopted.

The Code of Criminal Procedure Bill, 1970

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Ram Niwas Mirdha.

The motion was adopted as follows:—

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to Criminal Procedure, made in the motion adopted by Rajya Sabha at its sitting held on the 31st March, 1971 and communicated to this House on the 31st March, 1971 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Satya Charan Besra
- (2) Shri Somnath Chatterjee
- (3) Shri Madhu Dandavate
- (4) Shri P. K. Deo
- (5) Shri C. C. Desai
- (6) Shri Devinder Singh Garcha
- (7) Shri Ghanshyambhai
- (8) Shri Bhogendra Jha
- (9) Shri Liladhar Kotoki
- (10) Shrimati T. Lakshmikanthamma
- (11) Shri Priya Ranjan Das Munsi
- (12) Shri Krishna Chandra Pant
- (13) Shri Anantrao Patil
- (14) Shri Banamali Patnaik
- (15) Shri S. Radhakrishnan
- (16) Shri Gargishankar Ramkrishna
- (17) Shri P. Ankineedu Prasada Rao

- (18) Shri M. Satyanarayan Rao
- (19) Shri Vayalar Ravi
- (20) Shri Ebrahim Sulaiman Sait
- (21) Shri Erasmo de Sequeira
- (22) Shri Shambu Nath
- (23) Shri Naval Kishore Sharma
- (24) Shri Shiva Chandika
- (25) Shri Kedar Nath Singh
- (26) Shri Mukhtiar Singh
- z (27) Shri Tombi Singh
- (28) Shri Tayyab Hussain
- (29) Shri H. D. Tulsidas
- (30) Shri G. Viswanathan

15. Private Members' Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1971 (*Amendment of articles 120, 210, 343 etc.*) by Shri Murasoli Maran.
- (2) The Constitution (Amendment) Bill, 1971 (*Amendment of articles 81, 82 and insertion of new article 281A*) by Shri Murasoli Maran.
- (3) The Constitution (Amendment) Bill, 1971 (*Amendment of articles 120, 210, and Part XVII*) by Shri Murasoli Maran.
- (4) The Constitution (Amendment) Bill, 1971 (*Amendment of article 368*) by Shri Chintamani Panigrahi.
- (5) The Companies (Amendment) Bill, 1971 (*Insertion of new sections 224A, 224B and 224C*) by Shri Chintamani Panigrahi.
- (6) The Constitution (Amendment) Bill, 1971 (*Insertion of new article 16A*) by Dr. Karni Singh.
- (7) The Constitution (Amendment) Bill, 1971 (*Insertion of new articles 23A and 23B*) by Dr. Karni Singh.
- (8) The Constitution (Amendment) Bill, 1971 (*Amendment of article 335*) by Shri S. M. Siddayya.
- (9) The Constitution (Amendment) Bill, 1971 (*Amendment of article 338*) by Shri S. M. Siddayya.
- (10) The Constitution (Amendment) Bill, 1971 (*Insertion of new article 330A and amendment of article 332 etc.*) by Shri S. M. Siddayya.
- (11) The Civil Aviation (Licensing) Bill, 1971 by Shri S. C. Samanta.
- (12) The Parliament Library Bill, 1971 by Shri S. C. Samanta.
- (13) The Companies (Amendment) Bill, 1971 (*Insertion of new section 43B and amendment of sections 224, 237, etc.*) by Shri S. C. Samanta.
- (14) The Gift-tax (Amendment) Bill, 1971 (*Amendment of sections*

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22, 23, etc.) by Shri S. C. Samanta.

(15) The Legal Assistance Bill, 1971 by Dr. Karni Singh.

(16) The Abolition of Capital Punishment Bill. 1971 by Shri N. K. Sanghi.

(17) The Constitution (Amendment) Bill, 1971 (*Amendment of article 368*) by Prof. Madhu Dandavate.

16. Private Member's Resolution—Negatived

Discussion on the following Resolution moved by Shri Jyotirmoy Bosu and the amendment thereto moved on the 26th March, 1971, continued:—

“This House, keeping in view the fact that in West Bengal the C. R. P. and other Central Forces have been unlawfully acting beyond their jurisdiction causing serious resentment amongst the people there, demands immediate withdrawal of such Forces from West Bengal.”

Shri Krishna Chandra Pant took part in the debate.

Shri Jyotirmoy Bosu replied to the debate.

The amendment moved by Shri Ranendra Nath Sen was negatived.

The Resolution was also negatived.

17. Private Member's Resolution—Under consideration

Shri Murasoli Maran moved the following Resolution:—

“This House views with concern the financial difficulties of various States arising from the present system of devolution of Central Taxes, Loans, Grants and Plan assistance with special reference to the problems of Tamil Nadu whose legitimate claims have been ignored and in particular resolves that a Federal Debt Commission be set up to review the indebtedness of States and suggest ways and means of lightening the burden of debt.”

His speech was not concluded.

The discussion was not concluded.

18. Discussion under Rule 193

Shri M. Kalyanasundaram raised a discussion on the statement made by the Minister of State for Food and Agriculture on the 31st March, 1971 regarding arrears of price of sugarcane payable by sugar factories to the growers.

The following Members took part in the debate:—

- (1) Shri Anand Singh
- (2) Shri Narsingh Narain
- (3) Shri Jyotirmoy Bosu
- (4) Shri Genda Singh
- (5) Dr. Laxminarain Pandey

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned *sine die* at 8-40 P.M.)

S. L. SHAKDHER,
Secretary.